

THE HIGH COURT OF MEGHALAYA
SHILLONG

NOTICE

NO.HCM.III/175/2019-Judl./55

Dated, Shillong the 24th February 2020

It is hereby notified to all concerned that item no. 16 i.e. CRP No. 22 of 2018 titled "Earl Clifford Kharsyntiew -vs- Indian Bank & Ors" appearing in the Advance Cause List for 28.02.2020 of the SINGLE BENCH in COURT No. 2, being a fixed matter of 25.02.2020, now stands deleted. The same shall be now listed in the Supplementary Cause List for 25.02.2020.

By order,

JOINT REGISTRAR (JUDL.)

MEMO NO.HCM.III/175/2019-Judl./55-A

Dated, Shillong the 24th February 2020

Copy for information to: -

1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
4. The P.S to Advocate General/ Addl. Advocate General/ Sr. Govt. Advocates, Meghalaya, Shillong.
5. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
6. The P.A to the Registrar General, High Court of Meghalaya, Shillong.
7. The President/Secretary, High Court Bar Association, Shillong.
8. All Court Masters concerned for information.
- ✓ 9. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
10. Notice Board.
11. Office File.

A.W. Lawing
24.02.2020
JOINT REGISTRAR (JUDL.)

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24/2/20